

S UP R E M E C OUR T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).1 2 6 8 7 / 2 0 0 3

(From the judgement and order dated 01 / 0 4 / 2 0 0 3 in W P No.3 3 7 7 / 2 0 0 1 of
The HIGH COUR T OF JHA R K H A N D AT RANCH I)

P I N A K I CHAT T E R J E E & ORS.

Petitioner(s)

VER SUS

CEN T R A L ADMI N I S T R A T I V E TR I B U N A L & ORS.

Respondent(s)

[With prayer for interim relief and office report]

Date: 02 / 0 2 / 2 0 0 9 This Petition was called on for hearing today.

CORAM :

HON' B L E MR. JUS T I C E S.B. SINH A
HON' B L E MR. JUS T I C E V.S. SI R P U R K A R

For Petitioner(s) Mr. Ranj an Mukherjee, Adv. (Not present)

For Respondent(s)

Mr. Shreek a nt N. Terdal, Adv.

Ms. Sunita Shar m a , Adv. for
Mr. B. Krishn a P r a s a d, Adv.

Mr. Manoj Swarup, Adv. for
M/s. Manoj Swarup & Co., Adv.

UPON hearing counsel the Court made the following
OR D E R

It appears that the service is not complete.
Put up after four weeks.

(Subhash Chander)
A.R.- cum- P.S.

(Push ap Lata Bha rdwaj)
Court Master